



FORM No. - 4  
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 240 .... of 2004

Applicant (s) .... G. S. Siddham Ghadei .... Respondent (s) .... Union of India ....

Advocate for Applicant (s) .... M. J. N. R. Routray .... Advocate for Respondent(s) ....

S. M. Rao

**NOTES OF THE REGISTRY**

D.P.O. of 15/5/04 filed.

For Registration.

On 16/6/04

*h*  
2/6/04

Regd. The prayer for  
intimation is for directions  
to dispose of the application.  
No cross-objection is likely  
to be raised if the matter  
is taken up by the regular D.B.  
However, in view of  
Court memo, list the matter  
before the Vacant Bench on  
21/6/04.

**ORDERS OF THE TRIBUNAL**

**REGISTER**

*Done 21/6/04*  
Register

Order dated 2.6.2004

On being mentioned by the learned  
counsel for the applicant, the matter has been  
taken up to-day.

Heard Shri N.R.Routray, learned counsel  
for the applicant and Shri R.C.Rath, learned  
Standing Counsel for the Respondents (on whom  
a copy of the O.A. has been served) and perused  
the materials placed on record.

*Done -*  
26/6/04

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For Admision &  
Inform order  
Copy served.

Q.D.M.

4/6/04

Recd. Rs. 150/- + Rs. 50/-  
(Rs. 120/-)  
towards cost of Spl. messenger  
to R-1 to 3 & R-4 respectively

By (B. B.  
Costlier)  
4.6.04

Copm n order/  
Copm n on sur  
to all respns  
Spl. messenger.

Sh  
82/6/04

Applicant, a permanent Group-D employee (Trackman) under JE/PWI/Construction of East Coast Railway, Cuttack remained absent for his sickness. He reported to duty with a medical certificate from a private Medical Practitioner (Homoeopathy). Before accepting the said medical certificate, the Department is required to get the matter verified from the departmental medical officer (Res. No.3). It appears that a letter, in this connection, had been drafted on 22.5.2004 requiring the DMO/CON/CSP to examine the applicant and certify as to whether he was really sick and/or was under treatment during the period of absence from 8.5.2004 to 22.5.2004. It further appears that this draft under Annexure-A/2 was never signed by the Junior Engineer (Res. No.4) and, as such, the applicant could not get the necessary consequential certificate from the Respondent No. 3. It has been submitted that his representation dated 31.5.2004 is still pending. Hence this O.A.

In the fitness of things, I feel it proper to dispose of this O.A. at the stage of admission with appropriate direction and accordingly I direct/Respondents (particularly, Res. No.4) to issue necessary instructions for the purpose of sending the applicant to Res. 3 for being examined and to obtain necessary certificates from Res. No. 3 and thereafter to act accordingly. Res. No. 4, as directed above, should issue necessary instructions in the matter by 25.6.2004, whereafter Res. No. 3

should examine the applicant and furnish the necessary certificate (pertaining to the applicant) to Res. No.4 by 7.7.2004. Respondents should make their communications under intimation to the applicant; so that he can appear before Res. No.3 at the right time and place. In the mean time, the Applicant should be allowed to discharge his duties; as he was discharging his duties before proceeding on leave for his sickness.

With this, the O.A. is disposed of as above.  
No costs.

Send copies of this order, along with copies of the O.A. to all the Respondents by Special Messenger at the cost of the applicant, who should deposit the cost of Spl. Messenger (by 3.6.2004) to be assessed by the Registry.

Free copies of this order be also handed over to the learned counsel of both the sides.

*Order of Court*  
MEMBER (JUDICIAL)